GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA

UNSTARRED QUESTION NO:73
ANSWERED ON:24.07.2006
TELECAST RIGHTS TO DOORDARSHAN FOR SPORTS EVENTS
Reddy Shri Karunakara G.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to set up a Regulatory Authority to monitor and regulate the earnings through telecasting of sporting events;

(b) whether Doordarshan is proposed to be given the sole right of telecasting the sports events organized in the country; and

(c) if so, the time by which a final decision in this regard is likely to be taken?

Answer

THE MINISTER OF INFORMATION & BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P.R. DASMUNSI)

(a): No, Sir. However, the Government is contemplating the establishment of an autonomous authority to regulate Broadcasting sector.

(b) : No, Sir. However, the Government has issued an order on 5th April, 2006 vide which live feeds of a number of specified sporting events of national importance held in India or abroad are required to be shared with Prasar Bharati with immediate effect by sports channels/sports management companies having television broadcasting rights for broadcast on their terrestrial and DTH networks. A copy of the order dated 5th April, 2006 is annexed. In case of cricket events, these shall include all matches featuring India and the finals and semi finals of international events.

(c) : Does not arise.

ANNEXURE

No. 603/1/2005-BC-I
GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING
'A' Wing Shastri Bhawan, New Delhi - 110001

Dated : 5th April 2006

ORDER

1. In pursuance of para 5.2 of the policy guidelines for downlinking of television channels issued vide notice no. 13/2/2002-BP&L/BC-IV dated 11th November 2005 and after consultations with the Ministry of Sports & Youth Affairs, Prasar Bharati and the Sports Channels and Sports Rights Holders Companies, it is hereby ordered that live feeds without any advertisements of the sports channel/sports rights holder, of following sporting events of national importance held in India or abroad are required to be shared with Prasar Bharati with immediate effect by sports channels/sports management companies having television broadcasting rights for broadcast on their terrestrial and DTH networks:

A. International events

Summer Olympics

Winter Olympics

Commonwealth Games

Asian Games

Afro-Asian Games

B.
i) Tennis:

(a) Davis Cup - All matches featuring India and semi-final/ final matches.

(b) Grand Slam Tournaments - finals of all tournaments i.e. Men's single, Women's single, mixed doubles, Men's double, Women's doubles. Further that if an Indian plays then all matches featuring him/her in quarter-final and above.

(c) WTA Championships - Same as for Grand Slam tournaments.

ii) Hockey:

(a) World Cup - All matches featuring India and semi-finals and finals

(b) Champions Trophy - All matches featuring India and finals

(c) Beighton Cup - Semifinals and final

(d) Indira Gandhi Gold Cup for Women - Semifinals and finals

iii) Football :

(a) World Cup - Semi-finals and finals.

(b) European Cup - Semi-finals and finals.

(c) Asia Cup - All matches featuring India and semi-finals & finals.

(d) Subroto Cup - Semi-finals and finals.

(e) Santosh Trophy - Semi-finals and finals.

(f) Federation Cup - Semi-finals and finals.

(g) Durand Cup - Semi-finals and finals.

(h) National Women Football Championship - semi finals and finals.

(i) Junior National Footbal Championship - semi finals and finals.

iv) Chess :

(a) World Championship - Finals of the championship and all games featuring an Indian player in quarter finals and above.

(b) Chess Olympiad - Finals of the championship and all games featuring an Indian player in quarter finals and above.

i) World Championships in Billiard & Snooker

Finals of the championships and all games featuring an Indian player in quarter finals and above.

2. The events in the list shall be firm for five years from the date of issue of this order.

3. In case an event mentioned in the list is not telecast by Doordarshan (except for reasons beyond its control) the event would be considered for deletion in the next annual review, after giving an opportunity to Doordarshan to explain their position.

4. The Ministry shall annually review the implementation of this order and consider new proposals, if any.

Sd/-

(Seema Jere Bisht)

Director (BC)

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